

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 179 OF 2017 &
IA NO. 1127 OF 2017**

Dated: 14th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Odisha Power Transmission Corporation Limited Appellant(s)
Vs.
Tata Sponge Iron Limited & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. R. K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Arnav Behera
Mr. Arnav Dash
Mr. P.P. Mohanty for R-1

Mr. Rutwik Panda
Ms. Anshu Malik for R-2

ORDER

IA NO. 1127 OF 2017

(Appl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL No. 179 of 2017

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 12.01.2018 after serving copy on the other side.

List the matter on **20.02.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/tpd